

FORM A
PUBLIC ANNOUNCEMENT
*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

FOR THE ATTENTION OF THE CREDITORS OF IMP POWERS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	IMP POWERS LIMITED
2.	Date of incorporation of corporate debtor	24-03-1961
3.	Authority under which corporate debtor is incorporated / registered	ROC AHMEDABAD
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L31300DN1961PLC000232
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No 263/3/2/2, Sayli Village, Umarkuin Road, Silvassa (UT), Dadra & Nagar Haveli 396230
6.	Insolvency commencement date in respect of corporate debtor	29 th March 2022 (Uploaded on NCLT portal on 31 st March, 2022)
7.	Estimated date of closure of insolvency resolution process	25 th September 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mukesh Verma IBBI/IPA-001/IP-P01665/2019-2020/12522
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B1506, Sunteck City Avenue 2 Goregaon West, Mumbai 400104 ip.mukeshverma@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	AVM Resolution Professionals LLP Nucleus House, Saki Vihar Road, Andheri East, Mumbai 400072 ipl.cirp@gmail.com
11.	Last date for submission of claims	14 th April, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13.	Names of Insolvency Professionals identified to act as Authorised Representatives of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representative available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: AVM Resolution Professionals LLP Nucleus House, Saki Vihar Road, Andheri East, Mumbai 400072

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the IMP POWERS LIMITED on 29-03-2022.

The creditors of IMP POWERS LIMITED are hereby called upon to submit their claims with proof on or before 12-04-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



MUKESH VERMA

Interim Resolution Professional
 IBBI/IPA-001/IP-P01665/2019-2020/12522

Date: 02-04-2022
 Place: Mumbai